

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 30 जून, 2025 / 09 आषाढ़, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 3rd May, 2025

No. HHC/Admn.16(13)74-XII-Part File.—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the 67-रাजपत्र / 2025–30–06–2025 (3261)

Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Diksha Chauhan (HIM/184/2022) Advocate, as Oath Commissioner at District Courts, Chakkar, Shimla for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice, Sd/-Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 3rd May, 2025

No. HHC/Admn.16(7)74-XVII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Mrinal (HIM/693/2021), Advocate, as Oath Commissioner at Nurpur, Distt. Kangra, for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice, Sd/-Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 24th April, 2025

No. HHC/Admn.E.5(13)2023.—Sh. Ravi Sharma, Private Secretary of the office of the District and Sessions Judge, Kinnaur at Rampur shall stand retired from service on and with effect from 30-06-2025 (afternoon) on attaining the age of superannuation as per provision of Rule 74 of CCS (Pension) Rules, 1972.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 6th May, 2025

No. HHC/Admn.16(9)74-XII-Part File.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Arvind Kumar (HIM/104/2009), Ms. Anita Kumari (HIM/245/2009) and Ms. Savita (HIM/240/2023), Advocates, as Oath Commissioners at Sarkaghat, Distt. Mandi, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 6th May, 2025

No. HHC/Estt.3(762)/2010.—02 days commuted leave for 24-04-2025 and 25-04-2025 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Priti Sharma, Secretary of this Registry.

Certified that Smt. Priti Sharma has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Priti Sharma would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 8th May, 2025

No. HHC/Admn.16(9)74-XII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment &

Control) Rules, 2007, has been pleased to appoint Ms. Monika (HIM/376/2019) Advocate, as Oath Commissioner at Sundernagar, Distt. Mandi, H.P., for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice, Sd/-Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171001

NOTIFICATION

Shimla, the 8th May, 2025

No. HHC/Estt.3(759)/2010.—19 days earned leave on and with effect from 13-05-2025 to 31-05-2025 with permission to prefix Second Saturday, Sundays and Gazetted holiday falling from 10th to 12th May, 2025 and suffix Sunday falling on 01-06-2025 is hereby sanctioned in favour of Shri Karan Singh Guleria, Secretary of this Registry.

Certified that Shri Karan Singh Guleria is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Karan Singh Guleria would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 07th May, 2025

No. HHC/Admn.E.5(12)/2022-CAO.— In exercise of the powers vested in him under Rule 9 of the Himachal Pradesh District Judiciary Staff (Recruitment, Control, Conduct, Discipline and other Conditions of Service) Rules, 2022, Hon'ble the Chief Justice has been pleased to provisionally promote/appoint Smt. Meenakshi Thakur, Senior Sheristedar, O/o Principal Judge, Family Court, Mandi, H.P., as Chief Administrative Officer (Selection Post) in the office of District and Sessions Judge Mandi, H.P., in the Pay Matrix Level 17, with immediate effect, subject to the final outcome of pending disciplinary proceedings in terms of directions in CWP No. 310 of 2024 decided on 10-03-2025 by the High Court of Himachal Pradesh.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 08th May, 2025

No. HHC/Admn.E.5(12)/2022-CAO.—In exercise of the powers vested in him under Rule 9 of the Himachal Pradesh District Judiciary Staff (Recruitment, Promotion, Control, Conduct, Discipline and other Conditions of Service) Rules, 2022, Hon'ble the Chief Justice has been pleased to promote/appoint Sh. Devi Singh, Senior Sheristedar, O/o Additional District & Sessions Judge-I, Solan, H.P., as Chief Administrative Officer (Selection Post) in the office of District and Sessions Judge, Solan, H.P., in the Pay Matrix Level 17, with immediate effect.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 09th May, 2025

No. HHC/Estt.3(507)/2000-I.—10 days earned leave on and *w.e.f.* 13-05-2025 to 22-05-2025 with permission to prefix Second Saturday, Sunday and Gazetted holiday falling from 10th to 12th May, 2025 is hereby sanctioned in favour of Shri Hemant Sharma, Deputy Registrar of this Registry.

Certified that Shri Hemant Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Hemant Sharma would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order, Sd/-Registrar General.

ब अदालत श्री धर्मपाल, उप—मण्डल अधिकारी (नागरिक) श्री नैना देवी जी स्थित स्वारघाट, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश

मीरा देवी पुत्री स्वर्गीय श्री बेली राम, निवासी गांव दभेटा, डाकघर स्वारघाट, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश।

बनाम

- 1. आम जनता,
- 2. प्रधान, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी, जिला बिलासपुर।

विषय.—प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थिया मीरा देवी ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र प्रस्तुत किया है कि उसने अपना नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रिजस्टर में दर्ज नहीं करवाया है। अब प्रार्थिया अपना नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रिजस्टर में दर्ज करवाना चाहती है, जोिक इस प्रकार से हैं:——

क्र0 सं0	नाम	सम्बन्ध	जन्म तारीख
1.	मीरा देवी	पुत्री स्व0 श्री बेली राम	31—12—1975

अतः ग्राम पंचायत टाली, तहसील श्री नैना देवी जी की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपित हो तो वह तारीख 04–07–2025 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपित प्रस्तुत करे अन्यथा आवेदन–पत्र पर जन्म पंजीकरण आदेश पारित करके सिचव, ग्राम पंचायत टाली को आगामी कार्यान्वयन हेत् भेज दिया जाएगा।

आज तारीख 03-06-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / — (धर्मपाल, हि०प्र०से०), उप—मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर (हि०प्र०)।

ब अदालत श्री धर्मपाल, उप—मण्डल अधिकारी (नागरिक) श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर, हिमाचल प्रदेश

श्री रोशन सिंह पुत्र श्री सुन्दर सिंह, निवासी गांव टाली, डाकघर जगातखाना, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश।

बनाम

- 1. आम जनता,
- 2. प्रधान, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर।

विषय.——प्रार्थी की पुत्री का नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रिजस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थी श्री रोशन सिंह ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र प्रस्तुत किया है कि उसने अपनी पुत्री का नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रिजस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपनी पुत्री का नाम व

जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जोकि इस प्रकार से है:——

क्र0	नाम	सम्बन्ध	जन्म तारीख
सं0			
1.	शिवानी ठाकुर	पुत्री श्री रोशन लाल	19-01-2005

अतः ग्राम पंचायत टाली, तहसील श्री नैना देवी जी स्थित स्वारघाट की जनता को बजिरया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपित हो तो वह तारीख 10–07–2025 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपित प्रस्तुत करें अन्यथा आवेदन—पत्र पर जन्म पंजीकरण आदेश पारित करके सिचव, ग्राम पंचायत टाली को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 09-06-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – (धर्मपाल, हि०प्र०से०), उप–मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर (हि०प्र०)।

ब अदालत श्री धर्मपाल, उप-मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश

रक्षा देवी पुत्री श्री जगदीश राम, निवासी गांव दबट, डाकघर मजारी, ग्राम पंचायत दबट, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश।

बनाम

- 1. आम जनता,
- 2. प्रधान, ग्राम पंचायत दबट, तहसील श्री नैना देवी जी, जिला बिलासपूर।

विषय.——प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत दबट के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थिया रक्षा देवी ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र प्रस्तुत किया है कि उसने अपना नाम व जन्म तिथि ग्राम पंचायत दबट के जन्म पंजीकरण रिजस्टर में दर्ज नहीं करवाया है। अब प्रार्थिया अपना नाम व जन्म तिथि ग्राम पंचायत दबट के जन्म पंजीकरण रिजस्टर में दर्ज करवाना चाहती है, जोकि इस प्रकार से है:——

क्र0	नाम	सम्बन्ध	जन्म तारीख
सं0			
1.	रक्षा देवी	पुत्री श्री जगदीश राम	10-08-1972

अतः ग्राम पंचायत दबट, तहसील श्री नैना देवी जी की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपित हो तो वह तारीख 10–07–2025 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपित्त प्रस्तुत करे अन्यथा आवेदन–पत्र पर जन्म पंजीकरण आदेश पारित करके सिचव, ग्राम पंचायत दबट को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 09-06-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – (धर्मपाल, हि०प्र०से०), उप–मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर (हि०प्र०)।

ब अदालत श्री धर्मपाल, उप—मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर, हिमाचल प्रदेश

श्री हरी चन्द पुत्र स्वर्गीय श्री अमरु राम, निवासी गांव खुलवीं, डाकघर भाखड़ा, ग्राम पंचायत भाखड़ा, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश।

बनाम

- 1. आम जनता.
- 2. प्रधान, ग्राम पंचायत भाखड़ा, तहसील श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर।

विषय.——प्रार्थी की दादी की मृत्यु पंजीकरण ग्राम पंचायत भाखड़ा के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत मृत्यु पंजीकरण करने बारे।

हर खास व आम जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थी श्री हरी चन्द पुत्र स्वर्गीय श्री अमरु राम ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र प्रस्तुत किया है कि उसने अपनी दादी की मृत्यु ग्राम पंचायत भाखड़ा के जन्म पंजीकरण रिजस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपनी दादी की मृत्यु तिथि ग्राम पंचायत भाखड़ा के जन्म एवं मृत्यु पंजीकरण रिजस्टर में दर्ज करवाना चाहता है, जोिक इस प्रकार से हैं:——

क्र0	नाम	सम्बन्ध	मृत्यु तारीख
सं0			
1.	राम रखी	पत्नी श्री बरतू राम	08-11-2022

अतः ग्राम पंचायत भाखड़ा, तहसील श्री नैना देवी की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मृत्यु पंजीकरण बारे कोई आपित हो तो वह तारीख 10–07–2025 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपित प्रस्तुत करें अन्यथा आवेदन–पत्र पर मृत्यु पंजीकरण आदेश पारित करके सिचव, ग्राम पंचायत भाखड़ा को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 09-06-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर ।

हस्ताक्षरित / – (धर्मपाल, हि०प्र०से०), उप-मण्डल अधिकारी (नागरिक). श्री नैना देवी जी स्थित स्वारघाट. जिला बिलासपुर (हि0प्र0)।

In the Court of Sh. Rakesh Sharma, HPAS, Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- Mukesh Kumar s/o Banku Ram, r/o Village Dhakroon, Post Office Kitpal, Tehsil Nadaun, District Hamirpur (H.P.).
- Sutchoritha M Sangma d/o Plemison N Marak, r/o Village Gasuapara,, P.O. Kapasipara, Tehsil & District Bhagmara, Meghalaya.

Versus

General Public

Subject.—Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 25-03-2025 at Village Dhakroon, Post Office Kitpal, Tehsil Nadaun, District Hamirpur, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 11-07-2025 at 11.00 A.M. The objection(s) after 11-07-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 17-06-2025 under my hand and seal of this office.

Seal. (RAKESH SHARMA, HPAS),

Sub-Divisional Magistrate-cum-Marriage Officer, Nadaun, Distt. Hamirpur (H.P.).

Sd/-

In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

- 1. Mr. Gurnam Singh age 36 years s/o Sh. Ajit Singh, r/o House No. 15, Street No. 03, Block Deep Nagar, P.O. Patiala, Tehsil & District Patiala, Punjab.
- 2. Ms. Rajni Devi age 36 years d/o Sh. Kishan Chand, r/o Village Chhaproh, P.O. Harsour, Tehsil Barsar, District Hamirpur (H.P.) ... *Applicants*.

Versus

General Public

Subject. - Notice of Marriage.

Mr. Gurnam Singh and Ms. Rajni Devi have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on dated 08-06-2025 as per Hindu rites and customs at Shree Radha Krishan Mandir, Ghumarwin, Tehsil Barsar, District Hamirpur, H.P.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 14-07-2025. In case no objection is received by 14-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 13-06-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division Barsar, District Hamirpur (H.P.).

In the Court of Sh. Rakesh Sharma HPAS Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Sunil Dutt s/o Baldev, r/o Village & Post Office Kitpal, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Priya Devi d/o Prakash Chand, r/o Village Bhabran,, P.O. Kitpal,, Tehsil Nadaun, District Hamirpur (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage u/s 5 of Special Marriage Act, 1954.

Sunil Dutt & Priya Devi have filed an application u/s 5 of special marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calander months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 05-07-2025 at 11.00 A.M. In case no objection is received by 05-07-2025 at 11.00 A.M. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 17-06-2025

Seal.

(RAKESH SHARMA , HPAS), Sub Divisional Magistrate-cum-Marriage Officer, Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sh.Gunjeet Singh Cheema, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of:

- 1. Sh. Bhupinder Singh Saini s/o Sh. Gursharan Singh, r/o Village Surajpur, P.O. Puruwala Kashipur, Tehsil Paonta Sahib, District Sirmaur, H.P.
 - 2. Manjit Kaur d/o Sh. Gurpal Singh, r/o H. No. B-104, Chandigarh, U.T.

Versus

General Public

Subject.—Application for registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Bhupinder Singh Saini s/o Sh. Gursharan Singh, r/o Village Surajpur, P.O. Puruwala Kashipur, Tehsil Paonta Sahib, District Sirmaur, H.P. and Manjit Kaur d/o Sh. Gurpal Singh, r/o H. No. B-104, Chandigarh, U.T. has filed an application alongwith affidavits in this court under section 15 of Special Marriage Act, 1954 on dated 02-06-2025 stating therein that they have solemnized their marriage on 10-12-1999 and they have been living together as husband and wife ever since then. Hence notices are given to all concerned and General Public to this effect that if anybody have any objection regarding the registration of marriage duly solemnized on 10-12-1999 between Sh. Bhupinder Singh Saini s/o Sh. Gursharan Singh, r/o Village Surajpur, P.O. Puruwala Kashipur, Tehsil Paonta Sahib, District Sirmaur, H.P. and Manjit Kaur d/o Sh. Gurpal Singh, r/o H. No. B-104, Chandigarh, U.T. he/she should file written objections and appear personally or through an authorized agent before this court within 30 days from the date of publication of this notice. After expiry of the said period the marriage certificate would be issued to the applicants by this court.

Seal.

Issued under my hand and Official seal of the court on 13-06-2025.

Sd/-

(GUNJEET SINGH CHEEMA, HAS), Marriage Officer-cum-SDM,

Paonta Sahib, Sirmaur, District Sirmaur (H.P.).

Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar, Majra, District Sirmaur, Himachal Pradesh

Case No. Date of Institution Date of Decision 16/2025 03-06-2025 Pending for: 03-07-2025

Sh. Akram s/o Sh. Sulemaan, r/o Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur, H.P. . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Akram s/o Sh. Sulemaan, r/o Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Mohd. Abujar birth on 15-08-2023 at Village Palhori, P.O. Darpur, Sub-Tehsil Majra, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Palhori, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Palhori, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Mohd. Abujar son of Sh. Akram & Smt. Farjana, may submit their objections in writing in this court on or before 03-07-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 3rd day of June, 2025.

Seal. Sd/-

(INDER KUMAR), Executive Magistrate-cum-(Naib Tehsildar),

Majra, District Sirmaur (H.P.)

Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar, Majra, District Sirmaur, Himachal Pradesh

Case No. Date of Institution Date of Decision 17/2025 Pending for: 14-07-2025

Versus

General Public . . . Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Tahira wife of Late Sh. Jamshed Ali, r/o Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son namely Mohd. Danish birth on 25-03-2016 at Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Meliyon, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Meliyon, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general puble is hereby informed that any person having any objections for the registration of delayed date of birth of Mohd. Danish son of Sh. Jamshed Ali & Smt. Tahira, may submit their objections in writing in this court on or before 14-07-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of June, 2025.

Seal. Sd/(INDER KUMAR),

Executive Magistrate-cum-Naib Tehsildar, Majra, District Sirmaur (H.P.).

In the Court of Sh. Ravinder Singh Sisodia, Execuive Magistrate, Paonta Sahib,
District Sirmaur, Himachal Pradesh

In the matter of:

Vipin Kumar s/o Rajender Singh, r/o Village Kishanpura, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . . Applicant.

Versus

General Public ... Respondent.

Subject.—Application for correction of name of applicant's daughter in her Aadhar card.

Whereas, Vipin Kumar s/o Rajender Singh, r/o Village Kishanpura, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of himachali bonafide, affidavit and Aadhar Card of his daughter in the court of the undersigned to correct his daughter's name as Aina in place of Aine Amian in her Aadhar Card.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct name of applicant's daughter as Aina in place of Aine Amian in her Aadhar Card then they should appear before the court of undersigned on or before 21-07-2025 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 20-06-2025.

Seal. Sd/-

(RAVINDER SINGH SISODIA), Naib Tehsildar-cum-Executive Magistrate, Paonta Sahib, District Sirmaur (H.P.).

CHANGE OF NAME

I, Rajni Mann w/o Sh. Deepak Mann, r/o 69 Eng. Regt. Pin-914 069, c/o 56 APO Palampur, District Kangra (H.P.)-176 061 declare that I have changed my name from Rajni to Rajni Mann. Rajni and Rajni Mann is one & same lady. All note it.

RAJNI MANN w/o Sh. Deepak Mann, r/o 69 Eng. Regt. Pin-914 069, c/o 56 APO Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Raj Kumar s/o Sh. Chaman Lal, r/o Village Naulakha, P.O. Kanaid, Tehsil Sundernagar, District Mandi (H.P.) declare that I have changed my name from Raj Kumar to Raja Singh. All concerned please note.

RAJ KUMAR s/o Sh. Chaman Lal, r/o Village Naulakha, P.O. Kanaid, Tehsil Sundernagar, District Mandi (H.P.).

CORRECTION OF NAME

I, Saroj Kumari w/o Sh. Sanjeev Kumar, r/o Village Bhatoh, P.O. Maseran, Tehsil Sarkaghat, District Mandi (H.P.) declare that in my minor son's Aadhar Card his name is wrongly entered as Saurabh Bhardwaj, which should be corrected as to Saurav Bhardwaj. Please correct this.

SAROJ KUMARI w/o Sh. Sanjeev Kumar, r/o Village Bhatoh, P.O. Maseran, Tehsil Sarkaghat, District Mandi (H.P.).

CORRECTION OF NAME

I, Chander Bhaga w/o Sh. Hans Raj, r/o Village Thurd, P.O. Bhaderwar, Tehsil Sarkaghat, District Mandi (H.P.) declare that in my Aadhar Card my name is wrongly entered as Chandra Vati which should be corrected as Chander Bhaga. Please correct this.

CHANDER BHAGA w/o Sh. Hans Raj, r/o Village Thurd, P.O. Bhaderwar, Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Jyoti Bala w/o Sh. Suresh Kumar, r/o Village Gharan, P.O. Bari, Tehsil & District Hamirpur (H.P.) declare that I have changed my minor son's name from Kavya to Kavy for all purposes in future. Please note.

JYOTI BALA w/o Sh. Suresh Kumar, r/o Village Gharan, P.O. Bari, Tehsil & District Hamirpur (H.P.).

नाम परिवर्तन

में, कलम सिंह पुत्र श्री प्रेम सिंह, निवासी मकान नं0 164/11, नजदीक डिग्री कॉलेज, अप्पर सूर्या बिहार, सोलन, तहसील व जिला सोलन (हि0प्र0) ब्यान करता हूं की मेरी बेटी का स्कूल रिकॉर्ड में नाम मोनल कैरो व मेरा नाम भी कलम सिंह कैरो गलत दर्ज है। जबिक मेरा सही नाम कलम सिंह व मेरी बेटी का नाम मोनल है। इसे दुरुस्त किया जाए। सभी संबंधित नोट करें।

कलम सिंह पुत्र श्री प्रेम सिंह, निवासी मकान नं0 164 / 11, नजदीक डिग्री कॉलेज, अप्पर सूर्या बिहार, सोलन, तहसील व जिला सोलन (हि0प्र0)